

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Appeal No. 85649 of 2018

(Arising out of Order-in-Appeal No. MKK/196-197/RGD APP/2017 dated 09.11.2017 passed by Commissioner of Central Tax, Central Excise & Service Tax (Appeals), Raigad)

M/s. Jubilant Enpro Pvt. Ltd.

Appellant

1st floor, Tranocean House,
Adi Shankaracharya Marg,
Hiranandani Business Park,
Powai, Mumbai 400 076.

Vs.

Commissioner of C.E. & S.T., Raigad

Respondent

4th floor, Kendriya Utpad Shulk Bhawan,
Plot No.01, Sector 17,
Khandeshwar, Raigad 410 206.

Appearance:

None for the Appellant

Shri D.M. Shinde, Assistant Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/85478/2021**

Date of Hearing: 24.02.2021

Date of Decision: 24.02.2021

PER: BENCH

When the matter was called for hearing today, the learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)